



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Sep/202122/5

DATED: 05/10/2021

Please Note

- i. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

MEETING No. NC/6/MEET/Sep/202122/5 **DATE HELD ON:** 05/10/2021

Meeting No. NC/6/MEET/Sep/202122/5 dated 05/10/2021 of Norms Committee - VI for the year 2021-22 was held on 05/10/2021 under the Chairmanship of Shri ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Anil Aggarwal, Addl.DGFT	DGFT

2	Shri Shaish Kumar, Technical Consultant	DGFT
3	Shri D.N. Mathur, Technical Consultant	DGFT
4	Shri Nand Lal, Technical Consultant	DGFT
5	Shri Naveen Kumar, DDG	MoFPI
6	Shri Krishna Murari, Senior Investigating Officer.	MoFPI
7	Shri Pradyumna Sahu, Deputy DGFT	DGFT

MEETING NUMBER: NC/6/MEET/Sep/202122/5 **DATED:** 05/10/2021 **HELD ON:** 05/10/2021

Case No.	HQRNORM APPLY 00144590AM22	
Case Status	Case Approved	
Party Name	VISCUS OILS PVT. LTD.,	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021	
HQ File Number	HQRNORM APPLY 00144590AM22	
RA File Number	NA	
Licence No and Date	NA	
Norms Committee Decision:	NC considered the case as per agenda and decided to fix the norms of subject application of the firm under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished in the meeting by the Technical Authority, i.e., Tech.1, allowing the following inputs;	
	Export Item.	
	Soya Methyl Ester	500.000 MT
	Import Item.	
	Crude Degummed Soyabean Oil- Edible Grade	512.000 MT
	Methnol	52.000 MT
	The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.	
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.		

	RA may take subsequent consequential action accordingly.
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Case No.	HQRNORM APPLY 00079365AM21
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00079365AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of Packaging Policy. RA may take suitable consequential action accordingly.

Case No.	HQRNORM APPLY 00169763AM22
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00169763AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI. (i) Detailed process flowchart showing the stages of the processing and justification for the wastage, if any. The flowchart submitted by the applicant firm is too generic.

	(ii) Technical specifications line CoA of the imported item(shea stearine) and the Buyers' specification of the exported item (refined shea stearine); the FFA content of both the exim items need to be mentioned specific The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00079495AM21												
Case Status	Case Approved												
Party Name	RAVI FOODS PVT LTD.												
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021												
HQ File Number	HQRNORM APPLY 00079495AM21												
RA File Number	NA												
Licence No and Date	NA												
Norms Committee Decision:	NC considered the case as per agenda and decided to fix the norms of the subject application of the firm under Para 4.06 of HBP, 2015-20 on the basis of technical comments of MoFPI furnished on the similar case of the firm in M.No.24/85 dated 26.03.2020, allowing the following inputs;												
	Export Item												
	Chocolate Coated Wafers and Chocolate Containing Wafers	500000.000 Kg											
	Import Item												
	<table> <tr> <td>1</td><td>Maida (Wheat Products)</td><td>100000.000 Kg</td></tr> <tr> <td>2.</td><td>Cane Sugar</td><td>139000.000 Kg</td></tr> <tr> <td>3.</td><td>Cocoa Powder</td><td>25000.000 Kg</td></tr> <tr> <td>4.</td><td>Food Flavours (Ethyl Vanillin)</td><td>Nil</td></tr> </table>	1	Maida (Wheat Products)	100000.000 Kg	2.	Cane Sugar	139000.000 Kg	3.	Cocoa Powder	25000.000 Kg	4.	Food Flavours (Ethyl Vanillin)	Nil
1	Maida (Wheat Products)	100000.000 Kg											
2.	Cane Sugar	139000.000 Kg											
3.	Cocoa Powder	25000.000 Kg											
4.	Food Flavours (Ethyl Vanillin)	Nil											

	5	Edible Salt	500.000 Kg
	6	Starch	4045.000 Kg
	7	Skimmed Milk Powder	7915.000 Kg
	8	Vegetable Fats (RBD Palm Olein)	125000.000 Kg
	9	Whey Powder	24500.000 Kg
	10	Cocoa Mass	500.000 Kg
RA may take subsequent consequential action accordingly.			

Case No.	HQRNORM APPLY 00170915AM22
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00170915AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	NC considered the case as per agenda and decided to defer the case to the next meeting. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00186580AM22
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021

and Date							
HQ File Number	HQRNORM APPLY 00186580AM22						
RA File Number	NA						
Licence No and Date	NA						
Norms Committee Decision:	NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, CIFT vide letter No. 1(7)/FP/SION/2018 dated 15.11.2019 in similar case of the firm decided in M.No. 18/85 dated 26.12.2019, allowing the inputs as under : Export Item <table border="1"> <tr> <td>Agar Agar Powder Grade Food</td><td>90780.000 Kg</td></tr> <tr> <td>Microbiological Bacteriological Pharma</td><td></td></tr> </table> Import Item <table border="1"> <tr> <td>Agar Agar Powder Commercial Grade</td><td>99858.000 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.	Agar Agar Powder Grade Food	90780.000 Kg	Microbiological Bacteriological Pharma		Agar Agar Powder Commercial Grade	99858.000 Kg
Agar Agar Powder Grade Food	90780.000 Kg						
Microbiological Bacteriological Pharma							
Agar Agar Powder Commercial Grade	99858.000 Kg						

Case No.	HQRNORM APPLY 00116825AM22
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 2021 22/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00116825AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI. (i) Recipe cum Mass balance sheet for all the 4 exported products; The details furnished are not adding up to One unit.

	(ii) Process flow chart explicitly showing the wastage claimed with justification; (iii) Other supporting documents like CoA, CE certificate etc. for bill of material and final products. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00174829AM22
Case Status	Case Approved
Party Name	BALAJI AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00174829AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.

Case No.	018505000194AM19
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	018505000194AM19
RA File Number	062404000058 AM19
Licence No and Date	0610039087/09/01/2019
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority;

	1. Manufacturing process indicating Stage wise wastage of raw materials, giving application of export items. 2. Complete calculation for requirement of all the raw materials (both imported and indigenous items) for the manufacture of each export item, indicating wastage of each item separately. 3. Justification for higher wastage of import items with commercial value of by-products, obtained in the process. The case stands deferred to 25.11.2021.
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Case No.	018505000138AM20
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	018505000138AM20
RA File Number	072404000215 AM20
Licence No and Date	0710115877/18/12/2019
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	018505000144AM20
Case Status	Case Rejected
Party Name	TECHNO ELECTROMECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	018505000144AM20
RA File Number	342404000303 AM20
Licence No and Date	3410045758/02/01/2020

Norms Committee Decision:	NC considered the case as per agenda and noted that the firm was issued DL on 10.10.2020 followed by reminders on 16.12.2020 and 30.07.2021 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.
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Case No.	018505000227AM21
Case Status	Case Rejected
Party Name	HEALTHCAPS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	018505000227AM21
RA File Number	302404000024 AM21
Licence No and Date	3010105225/05/06/2020
Norms Committee Decision:	NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2020 followed by reminders on 24.12.2020 and 08.07.2021 in which the reply is still awaited. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.

Case No.	018505000247AM21
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	018505000247AM21
RA File Number	102404000028 AM21
Licence No and Date	1010060585/15/07/2020
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.

	The case stands deferred to 25.11.2021.
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Case No.	018505000320AM21
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	018505000320AM21
RA File Number	132404000048 AM21
Licence No and Date	1310049709/21/10/2020
Norms Committee Decision:	NC considered the case as per agenda and decided to give the application of the firm to Technical Authority, i.e., Tech.2 for examination and comments. The case stands deferred to 25.11.2021.

Case No.	018505000327AM21
Case Status	Case Approved
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	018505000327AM21
RA File Number	562404000027 AM21
Licence No and Date	5610005982/09/11/2020
Norms Committee Decision:	NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of Packaging Policy. RA may take suitable consequential action accordingly.

Case No.	HQRNORM APPLY 00039040AM21
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00039040AM21
RA File Number	30AA04002397 AM21
Licence No and Date	3011000036/15/12/2020
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI (i) The process flowchart explicitly showing the various stages of processes along with justification for wastage, if any, claimed; (ii) Recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous items) changes over processing; (iii) Supporting documents like CoA/Ce certificate, Shipping Bills etc. for facilitating the calculation. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00039039AM21
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00039039AM21
RA File Number	30AA04002493 AM21
Licence No and Date	3011000035/15/12/2020
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI (i) The process flowchart explicitly showing the various stages of processes along with justification for wastage, if any, claimed; (ii) Recipe cum mass balance sheet showing how the bill of materials (both

	imported and indigenous items) changes over processing; (iii) Supporting documents like CoA/Ce certificate, Shipping Bills etc. for facilitating the calculation. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00045654AM21
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00045654AM21
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00046763AM21
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00046763AM21
RA File Number	07AA04006081 AM21
Licence No and Date	0711000158/24/12/2020
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00048238AM21	
Case Status	Case Approved	
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021	
HQ File Number	HQRNORM APPLY 00048238AM21	
RA File Number	092404000224 AM21	
Licence No and Date	0911000092/28/12/2020	
Norms Committee Decision:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of technical comments of MoFPI allowing the following inputs;	
	Export Item	
	Chocolate and chocolate products	300000.000 Kg
	Import Item	
	Whey Powder	23643.000 Kg
	Cane Sugar	133001.000 Kg
	Food Flavours (Ethly Valnillin)	Nil
	Edible Salt	296.000 Kg
	Starch	591.000 Kg
	Malto Dextrine	8867.000 Kg
	Lecithin	2069.000 Kg
	Malt Extract	296.000 Kg

	Hazalnut Paste	8867.000 Kg
	Cocoa Butter	887.000 Kg
	Cocoa Powder	20690.000 Kg
	HDPE Granules	As per packaging policy
	Paper (50 to 150 GSM)	As per packaging policy
	Paper Board (100 to 300 GSM)	As per packaging policy
	RA may take subsequent consequential action accordingly.	

Case No.	HQRNORM APPLY 00063074AM21
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00063074AM21
RA File Number	302404000079 AM21
Licence No and Date	3011000097/15/01/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00067259AM21
Case Status	Case Approved
Party Name	DP COCOA PRODUCTS LLP
Meeting Number	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021

and Date		
HQ File Number	HQRNORM APPLY 00067259AM21	
RA File Number	302404000078 AM21	
Licence No and Date	3011000149/21/01/2021	
Norms Committee Decision:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/01/2017-ED dated 08.10.2020 on the similar case of the firm in M.No.10/85 dated 21.01.2021, allowing the following inputs;	
	Export Item	
	Cocoa Butter	9.000 MT
	Import Item	
	Ghana Cocoa Liquor Natural	12.600 MT
	RA may take subsequent consequential action accordingly.	

Case No.	HQRNORM APPLY 00072174AM21	
Case Status	Case Deferred	
Party Name	AROMATRIX FLORA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021	
HQ File Number	HQRNORM APPLY 00072174AM21	
RA File Number	05AA04019509 AM21	
Licence No and Date	0511000977/28/01/2021	
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.	
	The case stands deferred to 25.11.2021.	

Case No.	HQRNORM APPLY 00079611AM21
Case Status	Case Deferred
Party Name	MALAS FRUIT PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00079611AM21
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI (i) Process flowchart explicitly showing the technical specification of the processes involved and the justification for the wastage claimed, if any. (ii) Recipe cum Mass Balance sheet showing how the Bill of materials (both, indigenous and imported) changed over various processes; (iii) Supporting documents like CoA, CE certificate etc. to facilitate calculations. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00081203AM21
Case Status	Case Deferred
Party Name	ADSO NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00081203AM21
RA File Number	07AA04007350 AM21
Licence No and Date	0711000479/10/02/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI (i) The nomenclature of the imported and exported items are vague and thus need clarifications (technical specifications)

	(ii) Process flowchart showing how the Bill of materials (imported and indigenous, if any) change over processing; (iii) Supporting documents like shipping bills, CoA/CE certificate for ascertaining the Brix value. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00091951AM21
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00102459AM21
Case Status	Case Deferred
Party Name	KAYEMPEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00102459AM21
RA File Number	09AA04005406 AM21
Licence No and Date	0911000518/12/03/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

	(i) Recipe cum Mass Balance sheet showing how the Bill of Materials (both, indigenous and imported) changes over the processing; (ii) How the contents of the hazel nut paste may be ascertained? Accordingly, supporting documents like shipping bills/importers specifications etc may be furnished. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00105558AM21
Case Status	Case Deferred
Party Name	VKC NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00105558AM21
RA File Number	18AA04000151 AM21
Licence No and Date	1811000006/17/03/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00114118AM21
Case Status	Case Deferred
Party Name	ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00114118AM21
RA File Number	04AA04005363 AM21
Licence No and Date	0411000456/26/03/2021

Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00116608AM21
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00116608AM21
RA File Number	10AA04004663 AM21
Licence No and Date	1011000198/30/03/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00021713AM22
Case Status	Case Deferred
Party Name	FIELDFRESH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00021713AM22
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00035256AM22
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00035256AM22
RA File Number	13AA04001828 AM22
Licence No and Date	1311000320/07/05/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the firm was issued DL on 29.09.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00035429AM22				
Case Status	Case Approved				
Party Name	NOBLE ART & CRAFT HOUSE				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021				
HQ File Number	HQRNORM APPLY 00035429AM22				
RA File Number	13AA04001825 AM22				
Licence No and Date	1311000323/07/05/2021				
Norms Committee Decision:	NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, allowing the following inputs; Export Item <table border="1"> <tr> <td>Iron wood side table W/Socket No.54622 (consisting of Power Cord Cable 5ft with socket in each)</td><td>11800 Nos</td></tr> </table> Import Item <table border="1"> <tr> <td>Power Cord Cable 5ft with Socket (Relevant)</td><td>Net to Net with accountability in export product.</td></tr> </table>	Iron wood side table W/Socket No.54622 (consisting of Power Cord Cable 5ft with socket in each)	11800 Nos	Power Cord Cable 5ft with Socket (Relevant)	Net to Net with accountability in export product.
Iron wood side table W/Socket No.54622 (consisting of Power Cord Cable 5ft with socket in each)	11800 Nos				
Power Cord Cable 5ft with Socket (Relevant)	Net to Net with accountability in export product.				

	RA may take suitable consequential action accordingly.
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Case No.	HQRNORM APPLY 00041003AM22
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00047885AM22
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00047885AM22
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to give the application of the firm to Technical Authority, i.e., Tech.2 for examination and comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00049803AM22
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Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00049803AM22
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPI&IT for comments. The Committee decided to send a reminder to DPI&IT to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00101888AM22
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00101888AM22
RA File Number	30AA04003916 AM22
Licence No and Date	3011000682/28/05/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI (i) The process flowchart explicitly showing the various stages of processes along with justification for wastage, if any, claimed; (ii) Recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous items) changes over processing; (iii) Supporting documents like CoA/Ce certificate, Shipping Bills etc. for facilitating the calculation. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00101662AM22
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00101662AM22
RA File Number	30AA04003829 AM22
Licence No and Date	3011000675/28/05/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00104471AM22
Case Status	Case Deferred
Party Name	UNRIVALED DESIGN GROUP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00104471AM22
RA File Number	05AA04017788 AM22
Licence No and Date	0511002910/01/06/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that application of the firm has been forwarded for comments of the Technical Authority, i.e., Tech.1. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00106091AM22
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00106091AM22

RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00121209AM22
Case Status	Case Rejected
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00121209AM22
RA File Number	10AA04002663 AM22
Licence No and Date	1011000399/22/06/2021
Norms Committee Decision:	NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated .1.10.2021 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Mircrotrol Sterilization Services Pvt. Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterlization' is being done by a 3rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.

Case No.	HQRNORM APPLY 00121715AM22
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021

HQ File Number	HQRNORM APPLY 00121715AM22
RA File Number	05AA04032709 AM22
Licence No and Date	0511003276/22/06/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority. 1. Specification / Dimension and specifying the name of the export items. 2. To indicate the net import content in the export item. 3. Calculation for the requirement of raw materials (both imported and indigenous) for the making of export item, indicating wastage separately for each type of export item. 4. Drawing/design/lay out of the export item giving cutting pattern of Laminated Veneer Lumber to use in making the export items.. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00125995AM22
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00125995AM22
RA File Number	08AA04009453 AM22
Licence No and Date	0811001873/28/06/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the firm has been issued DL on 21.09.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00126573AM22
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021

and Date	
HQ File Number	HQRNORM APPLY 00126573AM22
RA File Number	07AA04010247 AM22
Licence No and Date	0711001389/29/06/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00129464AM22
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00129464AM22
RA File Number	05AA04027192 AM22
Licence No and Date	0511003434/02/07/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority. 1. Specification / Dimension of export items indicating net import and indigenous materials used in the manufacturing the export items. 2. Calculation for the requirement of raw materials (both imported and indigenous) for the manufacture of export item, indicating wastage separately for each type of export item. 3. Meaning of 32 SQTF MDF of import item and to give drawing/design/lay out of the export item giving pattern of MDF to use in manufacturing the export items. 4. Justification for the Wastage claimed for the export items. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00131009AM22
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Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00131009AM22
RA File Number	09AA04004045 AM22
Licence No and Date	0911001138/05/07/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the firm has been issued DL on 28.09.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00131289AM22	
Case Status	Case Approved	
Party Name	OLAM AGRO INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021	
HQ File Number	HQRNORM APPLY 00131289AM22	
RA File Number	05AA04034259 AM22	
Licence No and Date	0511003454/05/07/2021	
Norms Committee Decision:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs; Export Item	
	Corriander Powder made of Corriander seeds splits	25.000 MT
	Import Item	
	Corriander seeds splits	25.130 MT

	RA may take subsequent consequential action accordingly.
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Case No.	HQRNORM APPLY 00132033AM22
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00135462AM22
Case Status	Case Deferred
Party Name	MALAS FRUIT PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00135462AM22
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI (i) Process flowchart explicitly showing the technical specification of the processes involved and the justification for the wastage claimed, if any. (ii) Recipe cum Mass Balance sheet showing how the Bill of materials (both, indigenous and imported) changed over various processes;

	(iii) Supporting documents like CoA, CE certificate etc. to facilitate calculations. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00145966AM22
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00149823AM22
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00149823AM22
RA File Number	09AA04008809 AM22
Licence No and Date	0911001284/29/07/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the firm was issued DL on 28.09.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00152079AM22
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00152079AM22
RA File Number	30AA04013332 AM22
Licence No and Date	3011000953/02/08/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00153375AM22
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00153375AM22
RA File Number	06AA04005007 AM22
Licence No and Date	0611000618/03/08/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00164250AM22
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021

and Date	
HQ File Number	HQRNORM APPLY 00164250AM22
RA File Number	05AA04070630 AM22
Licence No and Date	0511004148/17/08/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority; 1. Specification/Dimension indicating materials used in the manufacturing the export items. 2. Calculation for the requirement of raw materials (both imported and indgenous) for the manufacture of export items, indicating wastage separately for each type of export item. 3. Drawing/design/lay out of the export item giving pattern of MDF to use in the manufacturing the export items. 4. Justification for the wastage claimed for the export items. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00165744AM22
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00165744AM22
RA File Number	05AA04070417 AM22
Licence No and Date	0511004191/18/08/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority; 1. Specification/Dimension indicating materials used in the manufacturing the export items. 2. Dimension and species of import item- Lumber, indicating net import content in the export item. 3. Calculation for the requirement of raw materials (both imported and indgenous) for the manufacture of export items, indicating wastage separately for each type of export

	item. 4. Drawing/design/lay out of the export item giving pattern of Lumber to use in the manufacturing the export items. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00167446AM22
Case Status	Case Deferred
Party Name	HPRJ AGRI TRADERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00167446AM22
RA File Number	50AA04002823 AM22
Licence No and Date	5011000217/20/08/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to give the application of the firm to Technical Authority, i.e., Tech.2 for examination and comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00168816AM22
Case Status	Case Rejected
Party Name	NEO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00168816AM22
RA File Number	07AA04019158 AM22
Licence No and Date	0711001750/23/08/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that for manufacturing Ghekins in vinegar (Gherkins in vinegar/acetic acid/brine solutions) the firm imports Onion in acetic acid. The Committee observed that there is no relations between the export item and the items imported. The Committee, therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for

	regularization of the case. RA may take suitable consequential action accordingly.
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Case No.	HQRNORM APPLY 00169838AM22
Case Status	Case Deferred
Party Name	HIMALAYAN ALES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00169838AM22
RA File Number	05AA04058610 AM22
Licence No and Date	0511004301/24/08/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00172351AM22
Case Status	Case Deferred
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00172351AM22
RA File Number	04AA04021810 AM22
Licence No and Date	0411001377/27/08/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. 1. COA of imported Lactose from Foreign supplier. 2. COA of Export item.

	3. Complete Technical Details as per Appendix to Annexure 4E, including chemical reaction if any. The case stands deferred to 25.11.2021.
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Case No.	HQRNORM APPLY 00173998AM22	
Case Status	Case Approved	
Party Name	SUKASO CERACOLORS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021	
HQ File Number	HQRNORM APPLY 00173998AM22	
RA File Number	09AA04010142 AM22	
Licence No and Date	0911001463/31/08/2021	
Norms Committee Decision:	NC considered the case as per agenda and decided to fix the adhoc norms in respect of the AA of the firm on the basis of the comments of the Technical Authority, i.e., MSME vide OM dated 23.09.2016 and DAE letter dated 29.08.2016 furnished on the similar case of the firm in M.No.09/85 dated 29.09.2016 allowing the following inputs;	
	Export Item	
	Zircomat 5 micron/325 Mesh Powder (Ceramic Pacifier)	1.00 Kg
	Import Item	
	Zircon Sand	0.900 Kg/Kg content in the export product.
	RA may take subsequent consequential action accordingly.	

Case No.	HQRNORM APPLY 00176306AM22
Case Status	Case Deferred
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00176306AM22
RA File Number	03AA04063067 AM22
Licence No and Date	0311006676/03/09/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to give the application of the firm to Technical Authority, i.e., Tech.2 for examination and furnishing comments. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00181456AM22
Case Status	Case Deferred
Party Name	UJJALA EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00181456AM22
RA File Number	05AA04076338 AM22
Licence No and Date	0511004633/10/09/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that application of the firm has been forwarded for comments of the Technical Authority, i.e., Tech.1. The case stands deferred to 25.11.2021.

Case No.	HQRNORM APPLY 00181605AM22
Case Status	Case Withdrawn
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00181605AM22

RA File Number	05AA04077021 AM22
Licence No and Date	0511004656/10/09/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	HQRNORM APPLY 00182745AM22
Case Status	Case Withdrawn
Party Name	FASHION ACCESSORIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00182745AM22
RA File Number	05AA04077606 AM22
Licence No and Date	0511004678/13/09/2021
Norms Committee Decision:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	HQRNORM APPLY 00186599AM22
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202122/ 5 and 05/10/2021
HQ File Number	HQRNORM APPLY 00186599AM22
RA File Number	13AA04016514 AM22
Licence No and Date	1311000579/17/09/2021
Norms Committee Decision:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2.

	1. COA of import item from foreign supplier. 2. COA of export item. 3. Stepwise process details with material balance and wastage claimed. The case stands deferred to 25.11.2021.
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Minutes of cases listed in Manual Agenda of M.No.05/85 Dated 05.10.2021

Case No. M-58

Party Name:M/s.
National Industrial
Corporation.

Meet
No/Date:
05/85-
ALC3/2021

05.10.2021

Status:Deferred

HQ File :

01/85/50/00034/AM13/DES.VI

RLA File :

05/24/040/00484/AM12

Lic.No/Ecom Defer Date:

No.

25.11.2021

0510321946

M58

dated
10.04.2012

Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012” for export of Black & Gold Brandy/Xcel Napoleon Premium Brandy (12 x 1000 ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12 x 750 ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (27 x 375 ml) and Black & Gold Brandy/Xcel Napoleon Premium Brandy (48 x 180 ml). For use in the export product, the firm’s import item is Raw Distillate ALC 69% +/-10%.

Decision: NC considered the case as per agenda and noted the inputs provided by the representatives of the firm appeared in PH held on 5.10.2021. The

Committee requested them to furnish following information/documents for further examination of the case;

- i. State Excise certificate relating to the subject AA.
- ii. BE with import item certified by CA
- iii. Process flow chart
- iv. License wise statement showing the items imported and used in export product.

The case stands deferred to 25.11.2021.

M59	Case No. M-59	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 05/85- ALC3/2021 05.10.2021	Status:Deferred
	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	Defer Date: 25.11.2021

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml),Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc.” against import of “Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510342708 dated 08.01.2013.

Decision: NC considered the case as per agenda and noted the inputs provided by the representatives of the firm appeared in PH held on 5.10.2021. The Committee requested them to furnish following information/documents for further examination of the case;

- i. State Excise certificate relating to the subject AA.
- ii. BE with import item certified by CA
- iii. Process flow chart
- iv. License wise statement showing the items imported and used in export product.

The case stands deferred to 25.11.2021.

M60	Case No. M-60	Party Name:M/s. National Industrial	Meet No/Date: 05/85- ALC3/2021	Status:Deferred
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Corporation. 30.09.2021

HQ File :	RLA File :	Lic.No/Ecom No.	Defer Date:
01/85/50/00146/AM13/ DES.VI	05/24/040/00284/ AM13	0510338321	25.11.2021
		dated 06.11.2012	

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate,Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol.” in respect of the advance authorization No.0510338321 dated 06.11.2012.

Decision: NC considered the case as per agenda and noted the inputs provided by the representatives of the firm appeared in PH held on 5.10.2021. The Committee directed them to furnish following information/documents for further examination of the case;

- i. State Excise certificate relating to the subject AA.
- ii. BE with import item certified by CA
- iii. Process flow chart
- iv. License wise statement showing the items imported and used in export product.

The case stands deferred to 25.11.2021.

Case No. M-61	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 05/85- ALC3/2021 05.10.2021	Status:Deferred
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HQ File :	RLA File :	Lic.No/Ecom No.	Defer Date:
01/85/50/00106/AM15/ DES.VI	05/24/040/00278/ AM15	0510391391	25.11.2021
		dated 26.09.2014	

M 61

Subject: Representation of the firm for fixation of norms for export of “Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate,Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc.” against import of “ Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510391391 dated 26.09.2014.

Decision: NC considered the case as per agenda and noted the inputs provided by the representatives of the firm appeared in PH held on 5.10.2021. The Committee requested them to furnish following information/documents for further examination of the case;

- i. State Excise certificate relating to the subject AA.
- ii. BE with import item certified by CA
- iii. Process flow chart
- iv. License wise statement showing the items imported and used in export product.

The case stands deferred to 25.11.2021.

Case No. M-62	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 05/85- ALC3/2021 05.10.2021	Status:Deferred
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HQ File : 01/85/50/00152/AM14/ DES.VI	RLA File : 05/24/040/00351/ AM14	Lic.No/Ecom No. 0510374926 dated 31.12.2013	Defer Date: 25.11.2021
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M 62

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Whisky/Xcel Premium Whisky (12×1000ML) containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/Xcel Premium Whisky (12x750 ML) containing 6975.60 Ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 64%+-10% ALC/Vol, Raw Distillate ALC69%+-10% etc.” in respect of the advance authorization No.0510374926 dated 31.12.2013.

Decision: NC considered the case as per agenda and noted the inputs provided by the representatives of the firm appeared in PH held on 5.10.2021. The Committee requested them to furnish following information/documents for further examination of the case;

- i. State Excise certificate relating to the subject AA.
- ii. BE with import item certified by CA
- iii. Process flow chart
- iv. License wise statement showing the items imported and used in export product.

The case stands deferred to 25.11.2021.

M63	Case No. M-63	Party Name: M/s MPD	Meet No/Date: 05/85-	Approved
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Industries Pvt. Ltd. ALC3/2021

05.10.2021

HQ File :
01/85/171/00055/AM20/
DES.VI

RLA File :
56/24/040/00011/AM 19

Lic.No/Ecom No.
11/89/001/64100/0624/8023
dated

Subject: Application of M/s MPD Industries Pvt. Ltd. for review of the norms fixed under Para 4.06 of HBP for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerythritol and Isophthalic Acid.

Decision: NC considered the case as per agenda and decided to make following modification in the norms fixed on the above mentioned application of the firm in M.No.16/85 dated 28.11.2019;

Norms fixed in M.No.16/85 dated 28.11.2019	Modification allowed
Import item Crude Degummed Soyabean Oil-Edible Grade (FFA 1.00-1.25)	Import item Crude Degummed Soyabean Oil-Edible Grade (FFA Max.2.00)
Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.	This condition deleted.
The firm has to produce COA from NABL/Accredited Laboratory at the time of EODC.	The firm has to produce COA from NABL/Accredited Laboratory at the time of EODC in respect of both export and import items

RA may take suitable consequential action accordingly.

M64

Case No. M-64

Party Name: M/s MPD Industries Pvt. Ltd. Meet No/Date: 05/85-ALC3/2021

Approved

05.10.2021

HQ File :	RLA File :	Lic.No/Ecom No.
01/85/171/00131/AM21/ DES.VI	56/24/040/00005/ AM 21	11/89/001/64100/0683/8773 dated 30.05.2020

Subject Application of M/s MPD Industries Pvt. Ltd. for review of the norms fixed under Para 4.06 of HBP, 2015-20, for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerythritol and Isophthalic Acid.

Decision: NC considered the case as per agenda and decided to make following modification in the norms fixed on the above mentioned application of the firm in M.No.3/85 dated 06.08.2020;

Norms fixed in M.No.3/85 dated 06.08.2020	Modification allowed
Import item Crude Degummed Soyabean Oil-Edible Grade (FFA 1.00-1.25)	Import item Crude Degummed Soyabean Oil-Edible Grade (FFA Max.2.00)
Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.	This condition deleted.
The firm has to produce COA from NABL/Accredited Laboratory at the time of EODC.	The firm has to produce COA from NABL/Accredited Laboratory at the time of EODC in respect of both export and import items

RA may take suitable consequential action accordingly.

M65 Case No. M-65

Party Name: M/s
Geltec Pvt. Ltd.

Meet No/Date: 05/85-
ALC3/2021

Approved

05.10.2021

HQ File :
01/85/050/00103/AM17/
DES.VI

RLA File :
03/94/040/00502/AM17

Lic.No/Ecom No.
0310807611 dated
06.09.2016

Subject Application of M/s Geltec Private Limited for fixation of norms on AA No. 0310807611 dated 06.09.2016 for export of Multinutrient soft Gelatine Capsule of M30, M50 and W30 by using import of Lynside Forte Cr 2000 IH, Lynside Forte Se +2000 IH and Pumpkin seed extract .

Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity allowed
1.	Multinutrient M30 Soft Gelatin Capsules	3000.000 Thousands in No.	Lynside Forte Cr 2000 IH	26.512 Kg
			Lynside Forte Se + 2000 IH	53.025 Kg
2.	Multinutrient M50 Soft Gelatin Capsules	3500.000 Thousands in No.	Lynside Forte Cr 2000 IH	30.931 Kg
			Lynside Forte Se + 2000 IH	61.862 Kg
			Pumpkin Seed Extract	44.187 Kg
3.	Multinutrient W30 Soft Gelatin Capsules	3000.000 Thousands in No.	Lynside Forte Cr 2000 IH	26.512 Kg
			Lynside Forte Se + 2000 IH	53.025 Kg

RA may take subsequent consequential action accordingly.

